IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE THIRTEENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 23239 OF 2023

Between:

1. Madapathi Nagendrappa, S/o. M. Mukkappa, Age. 58 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089
2. Madapathi Vishwanatham, S/o. M. Mukappa, Age. 50 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089
3. Madapathi Chenna Basappa, S/o. M. Siddappa, Age. 60 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana - 500089
4. Madapathi Nagesh, S/o. M. Gourappa, Age. 56 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/ o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089
5. Madapathi Shiva Kumar, s/o. M. Gourappa, age. 39 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, r/0 5-30/1, Manchirevula, presently Gandipet Mandal, District, Telangana -500089
6. Madapathi Mallikarjun, S/o. M. Gourappa, Age. 44 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana - 500089
7. Madapathi Mukesh, S/o. M. Nagendrappa, Age38. Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089
8. Madapathi Uma Mahesh, S/o. M. Vishwanatham, Age. 39 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089
9. Madapathi Siddeshwar, S/o. M. Chenna Basappa, Age. 33 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089
10. Madapathi Srikanth, S/o. M. Nagesh, Age. 27 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089 (All Petitioners No. 1-10, Through General Po wer of Attorney holder) Madapathi Parmesh S/o. M. Vishwanatham, Age. 26 years, Occ. Poojari of Sri Veerabhadra Swamy

Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089

11. Madapathi Parmesh, S/o. M. Vishwanatham, Age. 26 years, Occ. Poojari of Sri Veerabhadra Swamy Temple, R/o 5-30/1, Manchirevula, presently Gandipet Mandal, RR District, Telangana -500089

AND ...**PETITIONER(S)**

1. State of Telangana, Through its Chief Secretary, Chief Secretary's Office, Block C, 3rd Floor, Telangana Secretariat, Khairtabad, Hyderabad - 500022
2. State of Telangana, Through its **Principal-Secretary for** Endowments, O/ o **the Principal-Secretary for** Endowments, 9FRJplus5H5, Bogulkunta, Hyderguda, Hyderabad, Telangana 500001

   R2 - CT is amended as per C.O.dt 19.09.2023 in IA no. 2 of 2023.
3. The Commissioner, Department of Endowments, Government of Telangana, 0/0 the Commissioner of Endowments, 9FRJplus5H5, Bogulkunta, Hyderguda, Hyderabad, Telangana 500001
4. The Assistant Commissioner, Department of Endowments, Rangareddy District, Government of Telangana, 0/ o the Commissioner of Endowments, 9FRJplus5H5, Bogulkunta, Hyderguda, Hyderabad, Telangana 500001

...**RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of Writ of Mandamus, a. direct the Respondents, their authorities, agents, representatives, functionaries, ancillaries, etc., to cease their illegal and arbitrary actions and permanently injunct the Respondents from interfering with the administration and management of the Sri Veerabhadra Swamy Temple (Machileshwarnath Temple) located at Sy.No. 393, Manchirevulla Village, Rangareddy District. b. direct the Respondents, their authorities, agents, representatives, functionaries, ancillaries, etc., to cease their illegal and arbitrary actions and permanently injunct the Respondents from taking over Sri Veerabhadra Swamy Temple (Machileshwarnath Temple) located at Sy.No. 393, Manchirevulla Village, Rangareddy District, which is being managed and administered by the Petitioners. c. Declare actions of the Respondents, in their attempt to interfere with the administration and management, and to take over the Sri Veerabhadra Swamy Temple (Machileshwarnath Temple) located at Sy.No.

393, Manchirevulla Village, Rangareddy District, as ultra-vires Article 14, 25, 26 and 31A, of the Constitution of India.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased directing the Respondents, their authorities, agents, representatives, functionaries, ancillaries, etc., to cease their illegal and arbitrary actions; and temporarily injunct the Respondents from interfering with the administration and management of the Sri Veerabhadra Swamy Temple (Machileshwarnath Temple) located at Sy.No. 393, Manchirevulla Village, Rangareddy District, till the final disposal of the Writ Petition, thereby maintaining status-quo.

Counsel for the Petitioners: SRI K. VISHESH, REPRESENTING MS. MRINALI GARIMELLA

Counsel for the Respondent No.1: SRI G. VEERA SWAMY, GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent Nos.2 to 4: GP FOR ENDOWMENTS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.23239 of 2023

ORDER:

Mr. K.Vishesh, learned counsel representing Ms. Mrinali Garimella, learned counsel for the petitioners.

Mr. G.Veera Swamy, learned Government Pleader for General Administration Department appears for respondent No.1.

2. Learned counsel for the petitioners submits that the relief prayed for in the instant writ petition had become infructuous in view of the subsequent development. Therefore, the case may be disposed of.

3. Learned Government Pleader for General Administration Department also agrees to the submission.

4. Therefore, the instant writ petition is disposed of as infructuous. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- AHMED ABDULLAH KHAN
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chief Secretary, Chief Secretary's Office, Block C, 3rd Floor, Telangana Secretariat, Khairtabad, State of Telangana, Hyderabad - 500022
2. The Principal-Secretary for Endowments, O/ o the Principal-Secretary for Endowments, 9FRJplus5H5, Bogulkunta, Hyderguda, State of Telangana, Hyderabad, Telangana 500001
3. The Commissioner, Department of Endowments, Government of Telangana, 0/0 the Commissioner of Endowments, 9FRJplus5H5, Bogulkunta, Hyderguda, Hyderabad, Telangana 500001
4. The Assistant Commissioner, Department of Endowments, Rangareddy District, Government of Telangana, 0/ o the Commissioner of Endowments, 9FRJplus5H5, Bogulkunta, Hyderguda, Hyderabad, Telangana 500001
5. One CC to Sri Mrinali Garimella, Advocate [OPUC]
6. Two CCs to GP for General Administration, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CC to The GP for Endowment, High Court for the State of Telangana, at Hyderabad[OUT]
8. Two CD Copies

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HIGH COURT

DATED:13/08/2025



ORDER

WP.No.23239 of 2023

DISPOSING OF THE WRIT PETITION AS INFRUCTUOUS WITHOUT COSTS

(12)

lgpr
9/9/25